

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.8 of 2012 & IA No. 8 of 2012

Dated: 5th January, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Tamil Nadu Electricity Board ...Appellant

Versus

Madras Cements Ltd. & Anr.Respondents

Counsel for the Appellant(s) : Proxy counsel for Mr. S. Vallinayagam

Counsel for the respondent (s): Ms. Mukti Chaudhary for R-1

ORDER

Admit. Issue notice. Ms. Mukti Chaudhary takes notice on behalf of Respondent No.1. Notice to be issued to the other Respondent returnable on 16.01.2012. Dasti service is permitted.

The learned counsel for the Respondent No. 1 seeks sometime to file the reply. She is directed to file the reply on or before 9th January, 2012 after serving copy on the other side.

Post the matter on **16.01.2012.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

vs/mk